

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 15<sup>th</sup> MAY, 2024, 10.30 A.M.**

**IA (Comp. Act)/03/GB/2021  
In CP/17/GB/2021**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

<b>IN THE MATTER OF</b>	Tushar Kanti Roy Vs Hotel Indira Pvt. Ltd. 2. Pranay Kumar Roy, 3. Biplab Kumar Roy, 4. Carfew Roy, 5. Mita Sinha Roy & 6 Others.
<b>UNDER SECTION</b>	U/s 241/242 of Companies Act. 2013

For Petitioner (s) :

For Respondent (s) : Mr. R. Dubey, Adv.

**ORDER**

**CP/17/GB/2021**

No appearance for the petitioners. Ld. Counsel Mr. R. Dubey appearing for the respondent is present and submits that both the parties have arrived into a draft settlement which has to be finally signed by both the parties. So saying, he requested for a short time for completing the formalities of settlement and for filing appropriate application for withdrawal of the above company petition through the petitioners.

List on **04.06.2024** for further consideration.

**IA (Comp. Act/03/GB/2021** to be tagged along with the main CP.

Sd/-

**Satya Ranjan Prasad  
Member (Technical)**

Sd/-

**H.V. Subba Rao  
Member (Judicial)**